

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Unnati Fortune Holdings Limited
2.	Date of incorporation of corporate debtor	20-06-2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, New Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900DL2011PLC221126
5.	Address of the registered office and principal office (if any) of corporate debtor	<p><b>Registered Office:</b>  560 G.T ROAD, 1st Floor SHAHDARA OPPOSITE UCO BANK DELHI, East Delhi DL 110032 IN</p> <p><b>Corporate Office:</b>  B-117 SECTOR-67, NOIDA, 201301 UP</p>
6.	Insolvency commencement date in respect of corporate debtor	27-03-2019
7.	Estimated date of closure of insolvency resolution process	20-02-2020**
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Sanjay Gupta IBBI/IPA-001/IP-P00117/2017-18/10252
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<p><b>Address:</b>  E-10A, Kailash Colony, Greater Kailash-1, New Delhi, Delhi, 110048</p> <p><b>E-mail ID-</b> sanjaygupta@aaainsolvency.com</p>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<p><b>Address:</b>  E-10A, Kailash Colony, Greater Kailash-1, New Delhi, Delhi, 110048</p> <p><b>E-mail-</b> unnati.fortune@aaainsolvency.com</p>
11.	Last date for submission of claims	18-09-2019



12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Home Buyers (Real Estate Investors)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Ghanshyam Kaushik 2. Pawan Kumar Garg 3. Praveen Kumar Garg
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	A. <u>RELEVANT FORMS</u> Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a>  B. <u>DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT:</u>  Web link: <a href="http://www.aaainsolvencyandbankruptcy.in">www.aaainsolvencyandbankruptcy.in</a>  Physical Address: E-10A, Kailash Colony, Greater Kailash-1, New Delhi, Delhi, 110048  (Note: As the website of the Corporate Debtor is not in control, hence IRP is using the website of his IPE)

\*\*The date of closure of CIRP has been calculated as 330 days from the date of commencement of the Insolvency as per the latest amendment dated 16<sup>th</sup> August, 2019, subject to the Hon'ble NCLT's order, which will be applicable in this case as 137 days have been lost as a result of the stay granted by the Hon'ble NCLT, consequent to the Supreme Court order.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Unnati Fortune Holdings Limited on 27.03.2019

The creditors of Unnati Fortune Holding Limited are hereby called upon to submit their claims with proof on or before 18.09.2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.



The claims may be submitted in their specific forms B, C, D and E from the website <https://ibbi.gov.in/downloadform.html> in terms of Regulation 7, 8 and 9 of The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by the Operational Creditors (except Workmen and Employees), Financial Creditors, Workmen or Employees and Authorized Representatives of Workmen and Employee, respectively, as the case may be.

Note: The CIRP in this case was started vide Hon'ble NCLT order dated 27-03-2019. Then subsequently the same bench stayed the matter vide order dated 05-04-2019 consequent to the supreme court judgement. Now, the case has been revived vide Hon'ble NCLT order dated 20-08-2019. We understand the claimants are too many in this case. They have not got full time but only got 8-9 days for filing of their claim.

Therefore, we are making the Public Announcement again and hence we are providing 14 days time for receiving the claims.

Submission of false or misleading proofs of claim shall attract penalties.

  
Mr. Sanjay Gupta  
Interim Resolution Professional  
AAA Insolvency Professional LLP  
IBBI/IPA-001/IP-P00117/2017-18/10252  
Date: 04.09.2019  
Place: New Delhi

